

Central Adminisrative Tribunal  
Principal Bench, New Delhi

O.A.No.1862/2002

(S)

Hon'ble Shri Shanker Raju, Member(J)

Tuesday, this the 6th day of August, 2002

Smt. Hira Rani  
widow of Late Sh. Rajesh Kumar  
r/o H.No.202, Moh.. Jatav  
Near Anil Tent House  
Qutubpur  
Rewari (Haryana). ... Applicant

(By Advocate: Sh. Yogesh Sharma)

Vs.

1. Union of India thrugh  
The General Manager  
Northern Railway  
Baroda House  
New Delhi.

2. The Divisional Railway Manager  
Northern Railway  
Ambala Division  
Ambala.

3. Sr. Divisional Accounts Officer  
DRM Office  
Northern Railway  
Ambala. ... Respondents

O R D E R (Oral)

By Mr. Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant is a widow of late Shri Rajesh Kumar, who died while working as Diesel Assistant, assailed wrong fixation of pension and non-payment of family pension, DCRG and also refund of the recovered amount. It is also contended that Bonus for the year 2001 was not disbursed to her. Applicant has filed representation to the respondents raising her grievance, the same is yet to be disposed of by the respondents.

W.C

(4)

3. In this view of the matter, ends of justice would be met if the present OA is disposed of at the admission stage itself by directing the respondents to treat the present OA as a supplementary statement and to consider the representation of the applicant made on 9.1.2002 by passing a detailed and speaking order within a period of two months from the date of receipt of a copy of this order. If the applicant is still aggrieved, it will be open for her to approach this Court in accordance with law.  
Ordered accordingly.

4. Copy of this order along with a copy of the OA be sent to the respondents.

*S. Raju*  
(Shanker Raju)  
Member(J)

/rao/